

to lodge with the RBI a certified copy of their agreement for registration and monitoring. But exporters not seeking these facilities are not required to get themselves registered with the RBI under these regulations and are therefore, not required to furnish the CA certificate in this regard.

- f) For final claim of CCS, project completion certificate should be furnished from the foreign client as per the purchase order/contract/agreement. For final claim of CCS, there shall not be any personal bond. For quarterly or half yearly claim for CCS, the personal bond as mentioned in Para B. II above would be applied.
- II The procedure and documentation outlined in Para I above will be applicable to both pending claims and future claims for grant of CCS on export of Computer Services and Software till the completion of the current CCS Policy period upto 31 March, 1992.
- III It is also incumbent upon exporters to furnish monthly export figures to Export Promotion Council-copies of which must accompany all the CCS application forms. This is being done to closely monitor export performance of software exporters.

12.00 hrs.

RE: ADJOURNMENT MOTION

[English]

(Interruptions)

MR. SPEAKER: Mr. Dinesh Singh.

(Interruptions)

MR. DINESH SINGH (Pratapgarh): Mr.

Speaker, Sir, you would have seen in the newspapers this morning how an attempt is being made in Meham to suppress democracy in the country. (Interruptions)

SHRI P. CHIDAMBARAM (Sivaganga): It is a murder of democracy. (Interruptions)

SHRI DINESH SINGH: It has now reached a stage where this planned murder is done merely to try to postpone election in a constituency.

SHRI HARISH RAWAT (Almora): It is not only a murder of a candidate, but it is a murder of democracy also. (Interruptions)

SHRI DINESH SINGH: It is not merely playing tricks with democracy as was done on the last occasion in Meham. This time people have gone even further. They have planned murder and murder has taken place of a candidate and others including a small child merely for the satisfaction of one man who wishes to seek election to the Assembly. (Interruptions) I am concerned with one person who is planning this. There would be many people who would have been involved. I am referring to this because this has a much wider implication in the country. The authorities both at the Centre and in the State are working together to see that election does not take place in Meham first, let election take place somewhere else so that, that person gets elected and he does not have to face election in Meham, from where he knows he cannot get elected. (Interruptions)

[Translation]

MR. SPEAKER: Please sit down, all of you.

Mr. Dinesh Singh, Please conclude .

[English]

SHRI DINESH SINGH: Sir, why we are raising this matter in this House is that, if this House does not take notice of the trend that is now developing and the collusion between

the Central Government and the State Government, then this will be the end of democracy in this country and therefore, we would request you to consider the notice that we have given for an Adjournment Motion, so that we can discuss it here (*Interruptions*)

[*Translation*]

SHRI YAMUNA PRASAD SHASTRI (Rewa) I am on a point of order

MR SPEAKER Yamuna Prasad ji, please sit down

(*Interruptions*)

SHRI YAMUNA PRASAD SHASTRI Mr Speaker, Sir I have a point of order You have heard the speech of Shri Dinesh Singhji attentively Now please listen to us also

MR SPEAKER Yes, What is your point of order?

SHRI YAMUNA PRASAD SHASTRI My point of order is this that as per Rule 58 (3) of "Rules of Procedure and Conduct of Business in Lok Sabha", an adjournment motion can be moved on a matter involving the responsibility of Government of India In this case, there is no involvement of slightest responsibility of the Government of India

MR SPEAKER It is no point of order Please sit down I have heard you There is no such question I know the rules Hence, there is no point of order

[*English*]

I have ruled out the point of order

SHRI DINESH SINGH I would like to say at the very beginning that Meham is not a State subject Meham is not a question of the Election Commission Meham is an indication of what is happening in the country You saw how violence has seeped into the democratic life of this country Unless this House (*Interruptions*)

What I am saying is that this concerns the Central Government And if they are not able to provide protection, if they are not able to control the situation in which democratic processes can take place in the country, then they have no right to be in the Government (*Interruptions*)

[*Translation*]

MR SPEAKER Yamuna Prasad ji, please sit down

[*English*]

SHRI SAIFUDDIN CHOUDHURY (Katwa) The recurring incident in Meham constituency is one of the darkest black spots in our democracy It is not a question of partisan attitude to be taken on this matter It is a question of protecting our democratic traditions and survival of democracy We are aghast to tell in this House what has appeared in the Press You can compare, you can relate to all that has happened—may be at Amethi or any other place But that is no reason to support or condone this kind of event When this Government is committed to fair exercise of democratic process in this country, in such a constituency, what has appeared in the Press is very disturbing and disquieting

There has to be a discussion it is not a question of State matter or anything It is a question of survival of democracy These kind of activities have to be put down and sternest measures to be taken There has to be unanimous understanding on this subject

SHRI L K ADVANI (New Delhi) Mr Speaker, Sir this is the second time that Meham has shot into the spotlight On the first occasion also, it created a sense of revulsion in all lovers of democracy in this country and the second time also some thing has happened which was being apprehended for some time and obviously yesterday's tragedy prima facie seems to be intended to see that the electoral process is subverted and halted But having said this, from what I

know about the situation in Meham today I am not able to judge or balm this section or that section, this group or that group and, all that I can say is that if politics is to descend to this level, if the candidates in the field are to be liquidated in this manner in order to stop election, whosoever has an interest in stopping the election must be identified, whosoever has done it, because I have heard the matter being raised by the Congress party and some names being mentioned. I have heard a Member from that side mentioning other names. I am not going to blame anyone on the basis of the reports that have appeared. All that has appeared in the press convinced me that yesterday's murder is intended to stop the election and whosoever has been interested in stopping the election must be identified by all of us irrespective of the party to which we belong and whosoever is apprehended and found to be involved in any way must be punished whether he belongs to this party or that. And, therefore, I entirely endorse the demand for a discussion in this House on the issue and I would not like the fact that it is a State subject to prevent it. That should not prevent a discussion in this House.

SHRI LOKANATH CHOUDHURY (Jagatsinghpur): Sir, what has happened in Meham and is happening every day has threatened the very fabric of our democracy and electoral process. It is not a party issue. It means that our electoral process has been forced to be stopped. So, there will be no democracy in the country. It has now come to such a point.

I agree with Shri L.K. Advani that not only it should be discussed but the persons who were responsible for it must be identified also. Otherwise, if you want to save democracy, there is no way out at this juncture. It is not the concern of any particular political party. It is the concern of the whole nation and of the whole country and of democratic process. This is how things have taken place in Meham.

We have also expressed our dissatisfaction over what has happened earlier in

Meham. But unfortunately it was not taken into consideration then and the issue settled. But now in Meham, one of the candidates was killed. It is likely there is a conspiracy and that conspiracy must be found out.

So, it should be discussed and also a resolution should be passed in the House that enquiry should be made and the persons identified should also be named publicly and action should be taken against them

That will save our democracy in every way. This is the only way to solve it at this time and there is no other way. The happenings in Meham today indicate the forces that are out to destroy our democracy. Meham is the expression of these forces for the destruction or murder of democracy. (*Interruptions*)

SHRI G.M. BANATWALA (Ponnani): Sir, Meham is a victim of the most reprehensible conspiracy that can be thought of. The conspiracy at Meham is that most reprehensible one. There has been a cold-blooded man-slaughter, slaughter of the candidate at the altar of political expediency, an electoral expediency. There cannot be stronger words for the most adequate condemnation of the conspiracy, the reprehensible conspiracy that we see at Meham. Therefore, let us all join together to see that such instances, the deplorable instances are not ignored and that the culprits are properly identified. Sir, an Adjournment Motion is sought to be moved and I rise on behalf of the Muslim League to say that it must be admitted and debated here in this House. There is a murder of democracy of the most foulest type that we have. (*Interruptions*)

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): Sir, the Government shares the concern expressed by the Members from all the sides. And my colleague the hon. Home Minister will deal with the facts of the case. The Government is prepared for an immediate discussion on this issue. But only, Sir, I would like to bring to your kind notice one or

two procedural difficulties as regards the Adjournment Motion. While we are ready for an immediate discussion which you might allow under any rule ... (*Interruptions*)

SHRI RAJ MANGAL PANDE (Deoria): Why don't you institute an independent enquiry or any type of enquiry? (*Interruptions*)

MR. SPEAKER: Let us hear the Parliamentary Affairs Minister.

(*Interruptions*)

SHRI KAMAL NATH (Chhindwara): Let us have a Parliamentary Committee to enquiry into this. (*Interruptions*)

SHRI P. UPENDRA: While reiterating the Government's decision and readiness for an immediate discussion, I would like to draw the attention to Rule 58. Under Rule 58 (3), it says:

"the motion shall be restricted to a specific matter of recent occurrence involving responsibility of the Government of India."

That is one point. Under Rule 59 also, it is mentioned that a matter being dealt with by a statutory body with a quasi-judicial or judicial powers, that also is prohibited from discussion by this House under this Adjournment Motion. And also the third disparity is that the Motion, as per the rules, has to be taken up at 4.30 P.M. (*Interruptions*) Our position is, this is not a fit subject to be discussed under Adjournment Motion. You may kindly allow a discussion under any rule... (*Interruptions*)

SEVERAL HON. MEMBERS: No, No. (*Interruptions*)

PROF. P.J.KURIEN (Mavelikara): Mr. Speaker, Sir, through you, I request the hon. Minister also that he should see the consensus in the House. Not only this section of the House but all sections are very much concerned about the murder of democracy that

has happened in Meham. It is nothing but... (*Interruptions*) It is nothing but an absolute murder of democracy and criminalisation of politics. It is a subject which concerns the Government of India and involves the responsibility of the Government of India. I only request you, having seen the consensus in the House, to please allow the Adjournment Motion and we insist the Adjournment Motion to be moved. (*Interruptions*)

SHRI VASANT SATHE (Wardha): We have heard the Minister for Parliamentary Affairs also. I would submit to you that it is not a question of technicality; the question is of the spirit. Today the entire House is concerned.

MR. SPEAKER: I have heard you.

SHRI VASANT SATHE: Therefore I request that the Adjournment Motion be accepted. That is the only way we can discuss it, there is no other way.

THE MINISTER OF FINANCE (PROF. MADHU DANDAVATE): Mr. Speaker, it has been the tradition of this House that as far as the Adjournment Motion is concerned, if any issue of a matter of urgent recent importance is raised, it is solely your domain and we will be guided entirely by your decision.

MR. SPEAKER: I know that. I am aware of it.

I have received Adjournment Motions from Sarva Shri Vasant Sathe, P.R. Kumaramangalam and others. I give my consent to Shri Vasant Sathe to seek leave of the House to move the Motion in the following form:

"...the threat to democracy as a result of political murders and criminalisation of politics as in Meham recently."

SHRIVASANT SATHE: Sir, I seek leave of the House to move my Adjournment Motion.

MR. SPEAKER: Is the leave opposed?

The leave is granted. Under Rule 61, the Adjournment Motion shall be taken up at 1600 hours or at an earlier hour if the Speaker after considering the state of business of the House so directs.

SHRI SOMNATH CHATTERJEE (Bolpur): Sir, only request is, let it start immediately. We are not opposed to it. It should be completed before the Private Members Business starts.

SHRI VASANT SATHE: Yes, We agree.

MR. SPEAKER: Yes, we can take it up immediately after laying the papers on the Table of the House.

SHRI P. UPENDRA: Sir, as per rules at least fifty Members should rise in support of the Motion.

MR. SPEAKER: Yes, that is in case the leave is opposed. I asked whether the leave was opposed. But the leave was not opposed. That is the point.

SHRI P. UPENDRA: Even then: fifty Members have to rise.

MR. SPEAKER: If the leave is not opposed, the leave is granted and under Rule 61 the Adjournment Motion has to be taken up.

I now allow the Ministers to lay the Papers on the Table of the House.

12.27 hrs.

PAPERS LAID ON THE TABLE

[English]

Annual Report of and Review on Indian Institute of Foreign Trade New Delhi for 1988-89 and a statement regarding delay in laying these papers

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI AR-ANGIL SHREEDHARAN): Sir, on behalf of

Shri Arun Kumar Nehru, I beg to lay on the Table—

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Indian Institute of Foreign Trade, New Delhi, for the year 1988-89 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Indian Institute of Foreign Trade, New Delhi, for the year 1988-89.
- (2) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (1) above. [Placed in Library. See No. LT 881/90]

Newsprint Allocation Policy for the Licensing year 1990-91

THE MINISTER OF INFORMATION AND BROADCASTING AND MINISTER OF PARLIAMENTARY AFFAIRS (SHRI P. UPENDRA): I beg to lay on the Table a copy of the Newsprint Allocation Policy for the Licensing year 1990-91 (Hindi and English versions). [Placed in Library, See No LT 882/90]

Conduct of Elections (Amendment) Rules, 1990 and conduct of Election (Second Amendment) Rules, 1990

THE MINISTER OF STEEL AND MINES AND MINISTER OF LAW AND JUSTICE (SHRI DINESH GOSWAMI): I beg to lay on the Table a copy each of the following Notification (Hindi and English versions) under sub-section (3) of section 169 of the Representation of the People Act, 1951:—

- (1) The Conduct of Election (Amendment) Rules, 1990 published in Notification No. S.O. 168 (E) in Gazette of India